



2026:AHC:32139-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD**  
**CRIMINAL MISC. WRIT PETITION No. - 3252 of 2026**

Vijay Kumari

.....Petitioner(s)

Versus

State Of U.P. And 9 Others

.....Respondent(s)

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Counsel for Petitioner(s) : Anjali Verma, Atul Kumar Verma,  
Kamlesh Singh  
Counsel for Respondent(s) : G.A.

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**Court No. - 45**

**HON'BLE RAJIV GUPTA, J.**  
**HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned A.G.A. for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following reliefs :-

*"(i) Issue a writ, order or direction in the nature of mandamus directing the respondent no.2, 3 and 4 to investigate the matter properly and fairly in Case Crime No. 253 of 2025, under Sections 191(2), 115(2), 352, 351(3), 333, 324(4) of B.N.S. in pursuance of impugned first information report dated 15.06.2025 at Police Station- Phoolpur, District- Ganga Nagar (Commissionerate, Prayagraj).*

*(ii) Issue a writ, order or direction in the nature of mandamus commanding the respondent no.2 to transfer the investigation to any other impartial investigating agency of the aforesaid case.*

*(iii) Issue suitable writ, order or direction, which this Hon'ble Court may deem fit and proper.*

*(iv) Award the cost of the writ petition in favour of petitioner."*

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 15.06.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before

the respondent no.2- The Commissioner of Police, Commissionerate Prayagraj, highlighting her grievance and seeking fair and impartial investigation and if such an application is moved by the petitioner, respondent no.2- The Commissioner of Police, Commissionerate Prayagraj, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands disposed of.

**February 12, 2026**  
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**(Achal Sachdev,J.) (Rajiv Gupta,J.)**